

श्री अटल बिहारी वाजपेयी : मैं आपको समाचारपत्र बतलाने के लिये तैयार हूँ जिसमें यह ख़या है कि प्रधान मन्त्री ने कहा है "मोन"

श्री राम सहाय पांडे : मैं कहता हूँ कि नहीं कहा, आपने कहा कि कहा। इसलिए जो भाषण संसद के बाहर दिया गया उसका उल्लेख संसद में नहीं होना चाहिये। इस पर मैं, उपाध्यक्ष महोदय, आपकी रुलिंग चाहता हूँ।

श्री अटल बिहारी वाजपेयी : उपाध्यक्ष महोदय, पहले आप प्वाइंट आफ आर्डर का फंसला दे दीजिये।

SHRI R. S. PANDEY : Any speech or any words uttered by any person outside the domain of the Parliament cannot be made a mention of on the floor of the House. The moment it is mentioned on the floor of the House, it becomes national property. Now it is going to be published that a mention was made by Shri Vajpayee. What authority has he to say that she has said that? I say, 'No' He says, 'yes'. But she has not said it.

I want to have a precise ruling from you that any speech which was made outside the domain of the Parliament cannot be entertained on the floor of the House.

MR. DEPUTY SPEAKER : I do not think that this is correct. Unless the expression is un-parliamentary or undignified, if a thing can be mentioned outside why can it not be mentioned inside the House as a part of the argument?

SHRI R. S. PANDEY : Whether a speech has been made or not is the question. I challenge and say that these words have not been mentioned in the speech. I say that the word he has mentioned was not uttered.

MR. DEPUTY-SPEAKER : That is on record. That is all. I cannot say that it is not in order. He says it is not in order. That is on record.

SHRI AMRIT NAHATA (Barmer) : Shri Vajpayee himself said 'If it is true'. The word used by the Prime Minister,

according to Shri Vajpayee, is 'mean', which does not mean *kaminapan*, as he says. He is misleading the House deliberately and mischievously.

SHRI ATAL BIHARI VAJPAYEE : What does it mean?

SHRI R. S. PANDEY : I have no objection, if it is true that word 'mean' has been used, to Shri Vajpayee saying it here.

MR. DEPUTY-SPEAKER : Shri Vajpayee can continue his speech the next day.

We shall now take up Private Members' business.

15.00 hrs.

#### COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

##### FIFTH REPORT

SHRIMATI JYOTSNA CHANDA (Cachar) : I beg to move :

"That this House do agree with the Fifth Report of the Committee on Private Members' Bills and Resolutions Presented to the House on the 28th July, 1971."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th July, 1971."

*The motion was adopted.*

15.01 hrs.

#### RESOLUTION RE : PROVISION OF JOINT SITTING FOR PASSING CONSTITUTION AMENDMENT BILL—Contd.

MR. DEPUTY-SPEAKER : Further discussion of the following Resolution